

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-517

IB-866/PB/2018

Company Appeal/8/2024, IA/921/2022, IA/2705/2022, IA/2431/2023

IN THE MATTER OF:

Edelweiss Asset Reconstruction Co. Ltd.

.....Applicant

Vs.

Magra Industries Ltd.

.....Respondent

SECTION

U/s 7 IBC Liq.

Order delivered on 12.07.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Mr. Aakarsh Srivastava, St. Counsel, Mr. A. K. Srivastava, Mr. Vibhor Gupta, Advs. in Company Appeal/8/2024
Mr. Piyush Jain, Adv. IA/2705/2022

For the Respondent :

For the Liquidator : Mr. Abhishek Anand, Mr. Karan Kohli, Mr. Sameer Sethi, Advs. in IA/921/2022
Mr. Ramesh Kumar Mahaliyan, Adv.

For the Central Bank of India : Mr. Kunal Tandon, Ms. Bhavna Vijay, Advs. in IA/921/2022

For the EARC : Mr. R P Agrawal, Ms. Reema Mishra, Advs. in IA/921/2022

For the EPFO : Mr. Kaushik Dey, Adv. in IA/2431/2023

ORDER

Company Appeal/8/2024:-

Ld. Counsel on behalf of the Liquidator is present and submitted that in terms of order dated 10.05.2024, their written submissions are ready.

However, the same could not be uploaded due to some security code issue. One week time is granted to the Liquidator to upload their written submissions. List this application on **09.08.2024**.

IA/921/2022, IA/2705/2022 & IA/2431/2023:-

Ld. Counsel on behalf of the Liquidator is present. Ld. Counsel on behalf of EPFO is also present. Both the Counsels sought time to upload their written submissions. Time prayed for is granted. List these applications on **09.08.2024**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)